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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.A. 181/2021

NAYAAB ALI ..... Appellant

Through: Ms. Tanya Agarwal, Mr.Nikhil Srivastava, Advocates with Pairokar in person.

versus

THE STATE (NCT OF DELHI)

..... Respondent

Through: Ms.Shubhi Gupta, APP for State with

WSI Aarushi Rajput, PS Khyala.

Ms.Sunita Arora, Standing Counsel, DHCLSC for Prosecutrix/Complainant and Prosecutrix in

person.

**CORAM:** 

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER 30.01.2024

**%** 

## CRL.M.(BAIL) 425/2023 (suspension of sentence, by Appellant)

- 1. On 03.11.2023, the Court had requisitioned the nominal roll from the Jail Superintendent. The statement of learned APP for State was recorded that the Prosecutrix was not traceable.
- 2. Prosecutrix is present in the Court today and is identified by the Investigating officer WSI Aarushi Rajput.
- 3. Prosecutrix requests that she needs assistance of legal aid counsel to defend the present application.
- 4. Ms. Sunita Arora, Standing Counsel, Delhi High Court Legal Services Committee is present in the Court and is requested to enter appearance *CRLA. 181/2021*page 1 of 2





on behalf of the Prosecutrix.

- 5. Copy of the paperbook shall be supplied to Ms.Sunita Arora during the course of the day.
- 6. List on 23.02.2024.

JYOTI SINGH, J

JANUARY 30, 2024/のひ

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